

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 119 of 2021

IN THE MATTER OF:

Surinder Kumar Singal

...Appellant

Versus

AARKAY Innovation Ltd.

...Respondent

Present: -

**For Appellant: Mr. P. Nagesh, Sr. Advocate with Mr. Anish Gupta,
Advocate.**

For Respondent: None

ORDER
(Virtual Mode)

13.04.2021 from the perusal of the Office Note it appears that Reply Affidavit and Rejoinder have been filed.

Learned Sr. Counsel for the Appellant is present. Nobody appears on behalf of the Respondent.

Parties are directed to file Hard Copy of short Written Submissions not exceeding three pages along with supported by relevant case law, within one week.

List the appeal 'For Hearing' on **17th May, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)